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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 89/NCLT/AHM/2017
c.w. CA(CAA) No. 58/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Rohini Seeds Pvt Ltd

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. NATASHA SUTARIA THAKKAR AND PAHWA ADVOCATES	ADV.		
2.				

ORDER

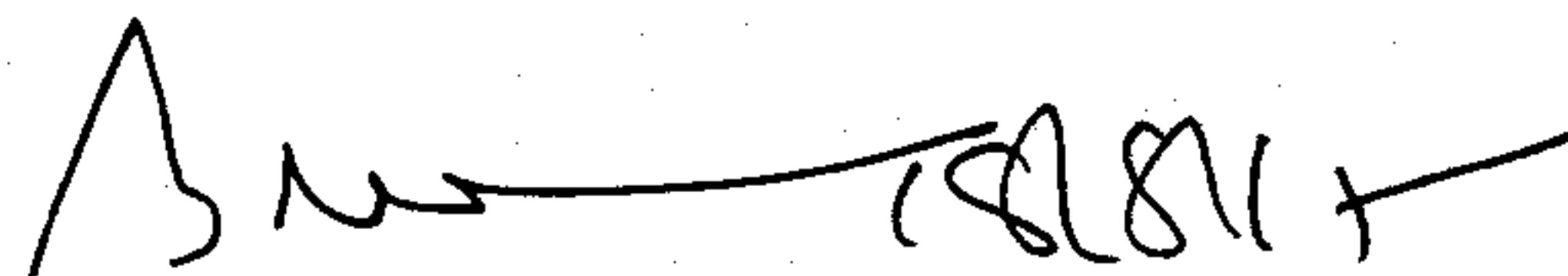
Learned Advocate Ms. Natasha Sutaria i/b Learned Advocate Mr. Navin Pahwa present for Petitioner.

Heard learned Counsel for petitioner.

It is noticed that notice to Income Tax department was sent to Delhi office instead of Income Tax office at Ahmedabad.

Petitioner is directed to issue statutory notice under section 230(5) of Companies Act, 2013 to Income Tax office Ahmedabad asking them to file representation, if any, within 30 days from the date of receipt of notice and failing which it shall be deemed that they have no representation to make.

List the matter 22.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.